

IN THE HIGH COURT OF JHARKHAND AT RANCHI
C.M.P No.76 of 2021

Sharwan Kumar Petitioner
Versus
The State of Jharkhand & Ors. Respondents

CORAM : HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner :Mr. Shresth Gautam, Advocate
For the Respondents :Ms. Priyanka Bobby, A.C. to G.A.I

Through:- Video Conferencing

03/17.04.2021 Heard learned counsel for the parties through
V.C.

2. The instant application has been preferred for modification/correction of amount mentioned in paragraph No.6 of the order dated 14.01.2021 passed in W.P.(S) 3902 of 2014.

3. Mr. Shresth Gautam, learned counsel for the petitioner submits that due to typographical error the amount shown in paragraph No.6 of the order dated 14.01.2021 passed in W.P.(S) 3902 of 2014 as Rs.19,000/- is incorrect and as a matter of fact it was Rs.90,000/- which was recovered from the petitioner. He further submits that the necessary correction may be made accordingly.

4. Ms. Priyanka Bobby, learned counsel for the respondent-State supports the statement of the petitioner.

5. After going through the order dated 14.01.2021 passed in W.P.(S) 3902 of 2014, it appears that due to inadvertence Rs.90,000/- has been typed as Rs.19,000/- in paragraph No.6. As such the amount which is mentioned as Rs.19,000/- at paragraph No.6 of the order dated 14.01.2021 passed in W.P.(S) 3902 of 2014 be read as Rs.90,000/-

6. With the aforesaid modification/correction, the C.M.P stands disposed of.

(Deepak Roshan, J.)

Fahim/-